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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court-Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 10th May 1939.

No. 3143—HE-3/39-Com.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 15th April 1939.

No. M.-826.—In exercise of the powers conferred by section 4, sub-section (2) of section 14 and sub-section (1) of section 29 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following further amendment shall

be made in the Petroleum Rules, 1937, the same having been previously published as required by sub-section (2) of section 29 of the said Act, namely:—

In the “*Conditions of licence*” set out in Form K of the Forms in Schedule II to the said Rules, conditions 17 to 22 shall be renumbered as conditions 18 to 23 respectively and before condition 18 as so renumbered, the following condition shall be inserted, namely:—

“17. A licensee who stores dangerous petroleum intended for sale may stock in a building within the licensed premises not more than 6 gallons of dangerous petroleum in securely closed two-gallon standard tins, and shall, if so required by the District Authority, so stock at least 2 gallons.”

M. S. A. HYDARI,

Secy. to the Govt. of India.

The 10th May 1939.

No. 3150—II E.-5/39-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished in the Gazette for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 5th April 1939.

No. M.-826.—In exercise of the powers conferred by section 4 and sub-section (1)

of section 29 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following further amendment shall be made in the Petroleum Rules, 1937, the same having been previously published as required by sub-section (2) of section 29 of the said Act, namely:—

To rule 6 of the said Rules, the following sub-rule shall be added, namely:—

“(3) Nothing in rules 5 and 13 shall apply to petroleum imported by His Majesty's Forces.”

M. S. A. HYDARI,

Secy. to the Govt. of India.